

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA No. 17 OF 2016 IN**  
**DFR NO. 2440 OF 2015**

**Dated: 22<sup>nd</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Tata Power Renewable Energy Ltd. .... Appellant (s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Kunal Kaul

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raghu Vamsy for R.1

Mr. Abhaykumar (Rep.) for R.2

**ORDER**

**IA No. 17 OF 2016**  
***(Application for condonation of delay)***

There is 182 days delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the parties.

It appears that the applicant/appellant has filed review petition and pursued the same. We have gone through the explanation and find it to be satisfactory.

In the circumstances, for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal.

**DFR NO. 2440 OF 2015**

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Abhay Kumar takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 30.03.2016. Dasti in addition is permitted. ***Issue public notice.***

List the matter on **30.03.2016.**

**(I.J. Kapoor)**  
**Technical Member**

ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**